

CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU



Hearing through video conferencing

O.A./61/26/2020

This the 29th day of October, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Virender Singh Age 24 years, S/o Late Sh. Charan Dev Singh, R/o H. No. 329, Ward No. 8, Rehari Mohalla, Jammu at present H. No. 53-B, Lane No. 1, Patoli Mangotrian, Jammu.

.....Applicant
(Advocate: Mr. Sheikh Najeeb Ashraf)

Versus

1. The Union Territory of Jammu and Kashmir through its Commissioner/Secretary, General Administrative Deprtment, Civil Secretariat, Jammu.
2. The Principal Secretary to Govt. Of J&K, Home Department, Civil Secretariat, Jammu.
3. The Director, Sainik Welfare Board, J&K, Amphalla, Jammu.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R **[O R A L]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

The case of the applicant Virender Singh is that after the death of his father Shri Charan Dev Singh on 13.01.2019, who was working as Head Assistant in Zila Sainik Welfare Board Jammu, the applicant filed an application for appointment on compassionate grounds which is still pending

before the respondents despite the same being forwarded by Sainik Welfare Board, Jammu to Home Department, Jammu.

2. Learned counsel for the applicant submitted that the OA can be disposed of by directing the respondents to consider and take a decision on the application for appointment on compassionate grounds within a limited time frame.

3. In view of the submissions of the learned counsel for the applicant, the OA is disposed of with the direction to the respondents, more particularly, Respondent No. 2 i.e., The Principal Secretary to Govt. of J&K, Home Department, Civil Secretariat, Jammu to decide the application preferred by the applicant by passing a reasoned and speaking order and communicate the decision to the applicant within a period of one month from the date of receipt of certified copy of this order.

4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR.)
MEMBER (A)

Arun/-

(RAKESH SAGAR JAIN)
MEMBER (J)